

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:468
ANSWERED ON:17.05.2006
GOLDEN QUADRILATERAL PROJECT
Rana Shri Kashi Ram;Renge Patil Shri Tukaram Ganpatrao

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total funds allocated for the Golden Quadrilateral Project during the last two years;
- (b) whether the Government has fixed any target under the said project during the last two years;
- (c) if so, the details thereof and the extent to which the above targets have been achieved;
- (d) whether funds allocated for the said project were sufficient;
- (e) if not, the reasons therefor; and
- (f) the steps taken by the Government for implementation of the Project at a faster pace?

Answer

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T. R. BAALU)

(a) to (f) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 468 FOR ANSWER ON 17TH MAY, 2006 ASKED BY SHRI KASHIRAM RANA AND SHRI TUKARAM GANPATRAO RENGE PATIL REGARDING GOLDEN QUADRILATERAL PROJECT.

(a) There is no separate fund allocation for Golden Quadrilateral, which is part of National Highway Development Project (NHDP) Phase-I. The expenditure incurred on Golden Quadrilateral Project during the last two years is as under:

Year	Amount (Rs. in crores)
2004-05	5125.61
2005-06	3520.58
Total	8646.19

(b) and (c) The target and achievement for the last two years on Golden Quadrilateral is as under :

(Length in km)

Year	Target	Achievement
2004-05	2317.18	2082.70
2005-06	782.09	582.82

(d) Yes Sir.

(e) Does not arise.

(f) The steps taken by the Government for implementation of the Project at faster pace are indicated in Annexure-I.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (f) OF LOK SABHA STARRED QUESTION NO. 468 FOR ANSWER ON 17TH MAY, 2006 ASKED BY SHRI KASHIRAM RANA AND SHRI TUKARAM GANPATRAO RENGE PATIL REGARDING GOLDEN QUADRILATERAL PROJECT.

The following steps have been taken to ensure early completion of the project:-

(a) The Contracts are regularly monitored at various levels such as by Supervision Consultants/Project Directors, Senior Officers of National Highways Authority of India. Progress reviews are also held at the level of Chairman, National Highways Authority of India, Secretary, Department of Road Transport & Highways and the Minister

(b) State Governments have appointed senior officers as nodal officers for resolving problems associated with implementation of the National Highways Development Project such as land acquisition, removal of utilities, forest/pollution/environment clearances etc. These nodal officers hold periodic meetings to review the projects and take action to resolve the problems.

(c) A Committee of Secretaries has been constituted under Cabinet Secretary to address inter-ministerial and Centre-State issues such as land acquisition, utility shifting, environment approvals, clearance of Road Over Bridges etc.

(d) The procedure of issue of Land Acquisition notifications has now been simplified. Earlier all the notifications under NH Act were vetted by the Ministry of Law. Now, an amendment has been made in the Allocation of Business Rules by which these notifications are not required to be sent to the Ministry of Law. The Ministry of Law has approved the standard formats of various notifications keeping in view the similar nature of the notifications of Land Acquisition.

(e) To expedite the construction of Road Over Bridges, an officer of the Railways has been posted to National Highways Authority of India to coordinate with Ministry of Railways. Memorandum of Understanding has been signed with M/s IRCON International Limited for construction of some of the Road Over Bridges.

(f) Action has been taken against non-performing contractors and they are not allowed to bid for future projects unless they improve the performance in existing contracts.

(g) Steps have been taken to improve cash flow problems of contractors by granting interest bearing discretionary advance at the request of contractor, release of retention money against bank guarantee of equal amount, deferment of recovery of advances (on interest basis) and relaxation in minimum Interim Payment Certificate (IPC) amount.